

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 402
IB/357/ND/2022

IN THE MATTER OF:

Suresh Sareen &Ors.	...	Applicant
Versus		
M/s International Land Developers Pvt. Ltd	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 13.03.2023

Coram:

MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ishaan George, Adv.
For the Respondent : Mr. Kanav Agarwal, Adv.

ORDER

Reply stated to have been filed on 21.11.2022 is not reflected on e-portal of the Tribunal. Even the Counsel for the petitioner also denied to have received a copy of the reply. Learned Counsel for the respondent is directed to ensure that reply is uploaded on DMS, failing which, the right to file the same will be forfeited and the petition would be heard and decided on the basis of the pleadings and documents available on e-portal.

Let the matter be fixed for hearing on 31.03.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)